BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No. 100 of 2024
In Re:
Original Application No. 328 of 2024

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7068
GOVT. OF INDIA
NOTARIAL NOTARIAL

IN THE MATTER OF:
Sandeep Kumar .... **Applicant**

Versus

State of Uttar Pradesh & Ors .... **Respondents**

NOTARY

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-3, UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE ORDER DATED 14.10.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

NOTARY

I, Ankit Singh S/o Shri Ajit Singh, aged about 38 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Muzaffarnagar do hereby solemnly affirm and state on oath as under:

NOTARY

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

NOTARY

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
13 JAN 2025

2. That the grievance in the present matter is that the private respondent i.e. M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur, Block – Thanabhawan, District Shamli, Uttar Pradesh was operating in violation of the environmental norms.

3. That vide its order dated 14.10.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) has directed the respondents to file their response/reply by way of affidavit through e-filing.

4. That in compliance to the order dated 14.10.2024 passed by this Hon'ble Tribunal, detailed Action Taken/Compliance Report along with its respective annexure is being attached herewith as <u>**Annexure No.-R/1**</u>.

5. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

6. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7866
GOVT. OF INDIA

DEPONENT

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

13 JAN 2025

VERIFICATION:

Verified at MUZAFFARNAGAR on this the 13th day of January, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

NOTARY NOTARY NOTARY NOTARY

DEPONENT

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg No. 7868
GOVT. OF INDIA

Sworn before me at ....
The deponent ....
is/are identified by Shri....................
I have satisfied my self by examining the deponent who understand the contents of the affidavit which has been read out and explained by me to the deponent Fee Charged Rs....................
NOTARY DISTT. MUZAFFARNAGAR

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

13 JAN 2025

Annexure-R/1

ACTION TAKEN/COMPLIANCE REPORT BY UPPCB REGARDING ORDER DATED 14.10.2024 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN M.A. NO. 100/2024 ARISING FROM O.A. NO. 328/2024 SANDEEP KUMAR VERSUS STATE OF UTTAR PRADESH & ORS.

==

1.0 BACKGROUND:

O.A. No. 328/2024 was submitted in Hon'ble National Green Tribunal, New Delhi wherein the applicant had raised the grievance relating to the air and water pollution being caused by the Respondent i.e. M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh. The complaint of the applicant was that the poultry farm is operating without obtaining permission from UPPCB, has no facility for management of Solid Waste which in turn is causing obnoxious smell in the nearby region, poultry farm located within the 200 meters of the residential area and the poultry farm is handling about 36000 birds at a single location and has not obtained permissions (CTE/CTO) from UPPCB.

In reference to the above O.A. Hon'ble NGT vide order dated 01.04.2024 disposed off the OA, forming a joint committee of Regional Officer, MoEF&CC Lucknow and Member Secretary, UPPCB to carry out the inspection and submit the factual report to Hon'ble NGT. The joint committee inspected the unit on 05.07.2024 and the joint report was submitted to Hon'ble NGT along with the affidavit of Regional Officer, UPPCB, Muzaffarnagar on 19.10.2024 which is annexed as **Annexure 1**. Following were the facts observed and action taken by UPPCB :

i. Previous to the listed O.A., complaint was received at the Regional Office, UPPCB, Muzaffarnagar submitted by the applicant, in reference to which, UPPCB carried out inspection on 28.07.2023 and 06.11.2023 during which it was found that the poultry unit was handling 26000 birds (More than 25000 Birds, hence coming under the provisions of Air/Water Act as per the Central Pollution Control Board) without obtaining CTE/CTO from U.P. Pollution Control Board. The poultry unit was operating in violation to the guidelines for establishment and operation of poultry unit issued by Central

Pollution Control Board. During inspection it was also found that the unit did not have proper disposal of the waste generated and for control of odor in the area.

ii. In reference to the above violations, UPPCB Head Office, Lucknow vide letter dated 12.12.2023 issued Show Cause Notice to the above unit which annexed as **Annexure-2.**

iii. In compliance to the direction of the Hon'ble NGT, the joint committee inspected the poultry farm on 05.07.2024 during which illegal operation of poultry was observed without obtaining CTE/CTO and operation of the poultry unit was found in violation to the guidelines issued for the poultry farm by Central Pollution Control Board.

iv. Hence, taking in consideration, the violation found by the joint committee and non-compliance against the show cause notice issued to the unit by UPPCB, closure order against the unit was issued by H.O. UPPCB, Lucknow vide letter dated 11.09.2024 which is annexed as **Annexure-3**.

v. The above action taken report was submitted by the joint committee to Hon'ble NGT vide affidavit dated 19.10.2024.

DIRECTIONS ISSUED BY HON'BLE NGT IN M.A. NO. 100/2024 IN O.A. NO. 328/2024

The above M.A. have been filed by the applicant making a grievance that the order of Tribunal dated 01.04.2024 passed in O.A. No. 328/2024 is not being complied with. Hon'ble NGT issued directions on 14.10.2024 in the M.A. No. 100/2024 effective part of which is as below :

"......3. Submission of counsel for the applicant is that though the closure order dated 11.09.2024 has been passed the unit is still operating despite the said closure order. We also find that in terms of the direction of the Tribunal dated 01.04.2024, no such report of the Joint Committee has come on record though the action taken report along with the report of the Joint Committee was required to be submitted before the Registrar General within a period of four months...."

Action taken by UPPCB in compliance to the order dated 14.10.2024 in M.A. No. 100/2024 arising in O.A. No. 328/2024.

1. In compliance to the order issued by UPPCB, District Magistrate Shamli vide order dated 25.09.2024 constituted a committee comprising of SDM, CVO and RO, UPPCB and Executive Engineer, Electricity Department for compliance of the closure order.

2. The committee inspected poultry farm on 18.10.2024 for compliance of the closure order and found that live birds are still present in the poultry cages. Hence, restricting the committee to seal the cages. The Owner of the Poultry Farm informed the team that as per the Animal Cruelty Act, earlier the sizes of cages were to be not less than 422 cm^2/bird. However as per the guidelines under latest G.O dated 27.09.2023 under the Animal Cruelty Act, the sizes of cages were increased to be more than 550 cm^2/bird. The owner informed the committee that after receiving of closure orders issued by the Board, the unit modified the sizes of the cages and increased the area of cages. Due to increase of the cages area and restriction of the area to increase the area of the sheds, total handling capacity of each shed came out to be less than 20,000 live birds. Unit submitted this response to UPPCB vide letter dated 18.10.2024 **(Annexure 4)** further requesting that as the poultry farm does not have capacity to handle more than 25000 birds, hence the farm does not come under the provisions of Air/Water Act. Unit also submitted an affidavit dated 09.01.2025 stating that the poultry farm shall only increase the capacity more than 25000 birds, if required, only after obtaining consent from UPPCB which is annexed as **Annexure 5**.

3. The joint committee again inspected the poultry farm on 21.12.2024. During inspection it was found that total no. of 18000 (Approx.) live birds were present in the 04 sheds. There was 01 additional non- operative single layer shed found which was not used by the owner till now for handling the birds and was earlier also found completely empty. However, for further confirmation this shed was completely sealed by the committee. (Photos of which is annexed as **Annexure 6**)

4. In reference to the written information and affidavit provided by the poultry

farm owner, information was also sought from CVO, Shamli to inform about the capacity of the poultry farm to handle live birds at one time.

5. The CVO Shamli has submitted a letter dated 09.01.2025 stating that the latest inspection of the Unit was carried out by the officers of CVO on 08.01.2025 and found that the number of cages have been reduced to fulfill the cage sizes norms and at present the poultry farm has a total capacity to handle 19300 no. of birds. Letter of CVO, Shamli is annexed as **Annexure-7**.

CONCLUSION

In view of above, it is submitted that the poultry farm presently has capacity to handle live birds of capacity less then 25,000 (Actual capacity of 19300) thus not coming under the provisions of Air and Water Act.

During the joint inspection, it was also found that the generated waste was handled in a proper manner. Unit had also spray anti-odor chemicals due to which the odor issue was found negligible outside the poultry area. However, if in future, complaint arises regarding obnoxious odor, improper management of waste during operation of the farm, and during verification, the same is verified, which may cause public nuisance issues, then immediate action against the poultry farm under Section 152 of Bharatiya Nagarik Suraksha Sanhita may be taken against the poultry farm owner by the district administration.

The above report is put up of perusal and necessary action please.

(Raja Gupta)
J.E.

(Ankit Singh)
Regional Officer

Annexure-1

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7866
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 328/2024

IN THE MATTER OF :

SANDEEP KUMAR Vs STATE OF UTTAR PRADESH & ORS.

JOINT COMMITTEE REPORT ON BEHALF OF REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR, 251001 UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER DATED 01.04.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 328 OF 2024 IN THE MATTER OF SANDEEP KUMAR Vs STATE OF UTTAR PRADESH & ORS.

I, Ankit Singh S/o Shri Ajit Singh, aged about 38 years, presently posted as Regional Officer, UPPCB, Muzaffarnagar do hereby solemnly affirm and state on oath as under :

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

19 OCT 2024

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 01.04.2024 in Original Application No. 328 of 2024 in the matter of Sandeep Kumar Vs State of Uttar Pradesh & Ors. instructed the following :-

".......3. We are of the view that at the first instance a Joint Committee is required to be formed to ascertain the truthfulness of the allegations and thereafter UPPCB is required to take action, if necessary.

4. Hence, we form a Joint Committee comprising of Regional Officer, MoEF & CC, Lucknow and the Member Secretary, UPPCB. The Member Secretary, UPPCB will act as a nodal agency. The Joint Committee will ascertain the truthfulness of the allegations made in the OA and will prepare a report and on the basis of the said report the Member Secretary, UPPCB will give due opportunity of hearing to the project

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
19 OCT 2024

proponent and will take action in accordance with law within a time bound period.

5. Let this exercise be completed within a period of three months and the action taken report along with the report of the Joint Committee be submitted before the before the Registrar General of the Tribunal within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the bench for consideration.

6. OA is accordingly disposed of. ..."

Response-

1. For complying of direction passed by Hon'ble NGT in this matter, the Joint Committee Report is attached herewith as **Annexure-1**.
2. Therefore, the above joint committee report on behalf UPPCB is submitted before this Hon'ble Tribunal for perusal and kind consideration.

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Regd. No. 7866 INDIA

Deponent

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

19 OCT 2024

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras 1 and 2 of this affidavit is true to my knowledge and true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

NOTARY

Verified at Muzaffarnagar on ..19th.. day of October, 2024.

Deponent

NOTARY GOVT. OF INDIA PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866

NOTARIAL NOTARIAL

Sworn before me on ... Ankit Singh ...
The deponent ...
is/are identified by ...
I have satisfied my self by examining the deponent who understood the contents of the affidavit which has been read out and explained by me to the deponent Fee.....
Charged Rs.....
NOTARY DISTT. MUZAFFARNAGAR

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

19 OCT 2024

4

ACTION TAKEN/COMPLIANCE REPORT OF JOINT COMMITTEE CONSTITUTED BY HON'BLE NATIONAL GREEN TRIBUNAL'S ORDER DATED 01.04.2024 IN O.A. NO. 328/2024 SANDEEP KUMAR VERSUS STATE OF UTTAR PRADESH
===

1.0 BACKGROUND:

In this Original Application, Applicant has raised the grievance relating to the air and water pollution being caused by the Respondent i.e. M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh. The complaint of the applicant is that the poultry farm is operating without obtaining permission from UPPCB, has no facility for management of Solid Waste which in turn is causing obnoxious smell in the nearby region, poultry farm located within the 200 metres of the residential area and the poultry farm is handling about 36000 birds at a single location and has not obtained permissions (CTE/CTO) from UPPCB.

2.0 HON'BLE NATIONAL GREEN TRIBUNAL'S ORDER DATED 01.04.2024 IN O.A. NO.328/2024 SANDEEP KUMAR VERSUS STATE OF UTTAR PRADESH

Hon'ble National Green Tribunal , after considering the complaint, disposed off the O.A on 01.04.2024 along with directions , the effective part of which is detailed below:-

" .... 2. The OA raises substantial issue relating to compliance of the environmental norms.

3. We are of the view that at the first instance a Joint Committee is required to be formed to ascertain the truthfulness of the allegations and thereafter UPPCB is required to take action, if necessary.

4. Hence, we form a Joint Committee comprising of Regional Officer, MoEF& CC, Lucknow and the Member Secretary, UPPCB. The Member Secretary, UPPCB will act as a nodal agency. The Joint Committee will ascertain the truthfulness of the allegations made in the OA and will prepare a report and on the basis of the said report the Member Secretary, UPPCB will give due

opportunity of hearing to the project proponent and will take action in accordance with law within a time bound period........... "

3.0 Action Taken report in compliance of Hon'ble Tribunal Order dated 01.04.2024

In compliance of the orders issued by Hon'ble Tribunal, the joint committee inspected the poultry in question M/s Royal Layer Poultry Farm, located at village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh. Following members of the joint committee were present during site inspection:-

1. Dr. (Ms) Satya, Scientist-E, Government of India, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow.
2. Ankit Singh, Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.
3. Imraan Ali, Environment Engineer, U.P. Pollution Control Board, Muzaffarnagar.

4.0 Observations during inspection by the Joint Committee

- M/s Royal Layer Poultry Farm, Village Dakhodi Jamalpur Block Thanabhawan, District Shamli, Uttar Pradesh is a poultry Farm having capacity of 40,000 birds. The poultry farm has 4 sheds for the birds, each having capacity of 10,000 birds. During inspection, the unit's representative Mr. Somveer Singh S/o Sh. Harbans Singh informed the committee that at present they have approximately 6,000 birds in the poultry farm.
- During inspection it was observed that under the cages, large quantity of birds dropping have been accumulated due to which bad/obnoxious smell and several flies were observed in the premises.
- It was observed by the committee that no pesticide was being spread by the Project Proponent (PP) to control/ prohibit the flies inside the premises or near the cages.
- During inspection, the committee inquired from the unit representative regarding action taken by the unit for proper disposal of dead animals. Dead

birds were being collected at burial pit with concrete base near the Poultry Farm in his own agriculture land which verified by the committee during the inspection.

- Inadequate/unsatisfactory housekeeping/unhygienic conditions were observed by the committee.
- During inspection, the committee requested the unit representative to provide license/consent issued from concerned department. However, the PP did not provide the concerned documents. As per the records of UPPCB, the unit has not obtained CTE/CTO before operation of the unit; hence the project is operating illegally.
- The joint committee interacted with complainer Mr. Sandeep Kumar (Mob. No. 9761112886) told that the residents of the Vill. Chandenamal are suffering from various diseases due to the odor and mismanagement of dead birds generated from the poultry farm. Joint Committee also visit the village Chandenamal and interacted with local residents Mr. Mainpal S/o Dulichand, Mr. Mahipal S/o Ompal, Mr. Rakam Singh S/o Yashpal Singh, Mr. Virendra Sharma S/o Ramratan, Mr. Pramod Kumar S/o Somdutt, Mr. Satish S/o Raghunath, who also told that there is a severe problem of odor, flies and dead birds from the poultry farm.
- Earlier, complaints were received in office of UPPCB and district administration for taking action against the violations of the concerned unit. In reference to this, inspection was carried out earlier by UPPCB on dated 18.07.2023 and 06.11.2023 and it was observed that the unit is operating without obtaining Consent to Operate from UPPCB. Apart from that, other violations, as mentioned earlier in this report, were also observed against the guidelines issued by CPCB issued for Poultry farm.
- In compliance of the Hon'ble NGT order dated 01.04.2024, after the joint committee inspection dated 05.07.2024, notice issued to the poultry farm regarding the deficiencies found during the joint committee inspection vide UPPCB letter no. 491/OA No. 328/Sandeep Kumar/Shamli/2024 dated 31.07.2024 **(Annexure 1)**. In continuation poultry farm replied vide their letter dated 09.08.2024 **(Annexure 2).** The joint committee not satisfied completely

with the facts illustrated in the reply.

Action Taken

- In reference to the violations observed by UPPCB during inspection dated 18.07.2023 and 06.11.2023, Regional Office, Muzaffarnagar sent recommendation to Head Office, UPPCB, Lucknow, under Section 31(a) of Air (Prevention and Control) of Pollution, 1981 as amended **(Annexure 3)**. In reference to which, Head Office, has issued Show Cause Notice vide letter no. H03893/C-3/Air-592/M.Nagar/23 dated 12.12.2023 **(Annexure 4)**.
- During inspection of Joint Committee on 05.07.2024, same violations were again found. Hence, Regional Office, Muzaffarnagar vide their letter no. 570/C/Royal Layer Poultry Farm/Shamli/2024 dated 14.08.2024 sent closure recommendation to Head Office, Lucknow **(Annexure 5)**. Head Office, Lucknow, issued closure order against the unit via letter no dated H17055/C-3/Vayu 592/M.Nagar/2024 dated 11.09.2024 **(Annexure 6)**.

The above report is put up for perusal and necessary action please.

INSPECTION TEAM

S.No.	Name of Officials	Signature
1	**Dr. (Ms) Satya** Scientist-E, Government of India, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow.	[signature]
2	**Ankit Singh** Regional Officer, U.P. Pollution Control Board, Muzaffarnagar	[signature]
3	**Imraan Ali** Environment Engineer, U.P. Pollution Control Board, Muzaffarnagar	[signature]

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H03893 /सी–3/ वायु / 9 / मुज0 / 23 दिनांक: 12 / 12 /2023

सेवा में,

पंजीकृत

मै0 रॉयल लेयर पोल्ट्री फार्म,
ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन,
जनपद–शामली।

Annexure-2

यह कि उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली जोकि मुर्गी पालन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा–40 के अन्तर्गत एक कम्पनी है।

यह कि मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली का निरीक्षण क्षेत्रीय कार्यालय, मुज़फ्फरनगर के प्राधिकृत अधिकारियों द्वारा दिनांक 18.07.2023 एवं दिनांक 06.11.2023 को किया गया। इकाई प्रतिनिधि द्वारा सूचित किया गया है कि उक्त पोल्ट्री फार्म की क्षमता लगभग 40 हजार पक्षियों की है। उक्त पोल्ट्री फार्म में 04 शैड स्थापित है, प्रत्येक शैड की क्षमता 10 हजार पक्षियों की है। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि चारों शैड में कुल लगभग 26 हजार मुर्गी तथा लगभग 10 हजार चूजे है। निरीक्षण के समय उक्त पोल्ट्री फार्म में केज के नीचे ठोस अपशिष्ट के रूप में जनित बीट का काफी मात्रा में एकत्रण किया जाता पाया गया, जिससे आसपास के क्षेत्र में दुर्गन्ध व मक्खियों का होना स्वाभाविक है। पोल्ट्री फार्म परिसर में मक्खियां उड़ते हुए पायी गयी। मक्खियों की रोकथाम हेतु कीटनाशक का छिड़काव होते हुए नहीं पाया गया। पोल्ट्री फार्म में मृत मुर्गियों के निस्तारण की कोई व्यवस्था स्थापित नहीं पायी गयी तथ निरीक्षण के समय हाऊस कीपिंग की व्यवस्था संतोषजनक नहीं पायी गयी। निरीक्षण के समय पोल्ट्री फार्म संचालन के संबंध में उपस्थित प्रतिनिधि से दस्तावेज प्रस्तुत करने हेतु कहा गया, परन्तु कोई दस्तावेज प्रस्तुत नहीं किये गये। कार्यालय अभिलेखानुसार पोल्ट्री फार्म का संचालन राज्य बोर्ड से अनुमति प्राप्त किये बिना ही किया जा रहा है तथा इकाई प्रतिनिधि द्वारा स्थापना एवं संचालन वर्ष की जानकारी नहीं दी गयी। इकाई में दुर्गन्ध की रोकथाम हेतु समुचित व्यवस्था स्थापित नहीं पाया गया, जिस कारण आसपास के क्षेत्र में दुर्गन्ध एवं मक्खियों का होना स्वाभाविक है। निरीक्षण के समय पाया गया कि पोल्ट्री फाम के पश्चिम दिशा में ग्राम–चन्देनामल लगभग 200 मीटर की दूरी पर स्थित है तथा दक्षिण दिशा में ग्राम–दखोड़ी की आवादी से लगभग 800 मीटर की दूरी पर स्थित है। इकाई का उक्त कृत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधिनों का उल्लंघन है।

यह कि मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली द्वारा केन्दीय प्रदूषण नियंत्रण बोर्ड द्वारा पोल्ट्री फार्म हेतु जारी इन्वायरनमेंट गाईडलाईन का पूर्ण रूप से अनुपालन न किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को सक्षम अधिकारी के अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
2. यह कि क्यों न मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दे।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड में प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कारण बताओ नोटिस की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, शामली।

(2)

2 पुलिस अधीक्षक, शामली ।
3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, शामली ।
4 अधिशासी अभियन्ता, जल संस्थान, शामली।
5 मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट, डिवीजन–1, 2, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H-17255 / सी–3 / वायु 599 / मु0नगर/24 दिनांक: 11/9/2024

सेवा में,

पंजीकृत

Annexure-3

मै0 रॉयल लेयर पोल्ट्री फार्म,
ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन,
जनपद–शामली। (9412841157)

यह कि उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली जोकि मुर्गी पालन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है।

यह कि मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत बोर्ड के पत्र दिनांक 12.12.2023 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। प्रश्नगत पोल्ट्री/लेयर फार्म के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 328/2024, सन्दीप कुमार बनाम उत्तर प्रदेश राज्य एवं अन्य जोकि विचाराधीन है, उक्त वाद में पारित आदेश दिनांक 01.04.2024 के अनुपालन में गठित संयुक्त समिति द्वारा पॉल्ट्री/लेयर फार्म का निरीक्षण दिनांक 05.07.2024 को किया गया था। संयुक्त समिति के निरीक्षण के समय पॉल्ट्री/लेयर फार्म Lat/long क्रमशः 29.652099, 77.458940 पर स्थापित पाया गया। गूगल मैप के अनुसार ग्रास–चन्देनामल की एयर डिस्टेन्स लगभग 450 मीटर तथा ग्राम–दखौड़ी, जमलापुर की एयर डिस्टेन्स लगभग 600 मीटर है। निरीक्षण के समय पाया गया कि 20,000 क्षमता के दो शैड डबल स्टोरी के स्थापित है। वर्तमान में एक शैड में 6000 पक्षी होना सूचित किया गया है। निरीक्षण के दौरान शैड के कैज के नीचे अधिक मात्रा में पक्षियों का मल जमा हुआ पाया गया, जिस कारण परिसर में बदबू व मक्खियॉ फैली हुई पायी गयी। पॉल्ट्री/लेयर फार्म के मृत पक्षियों को इधर–उधर फेक दिया जाता है, जिस कारण आसपास के क्षेत्र में दुर्गन्ध की समस्या है। निरीक्षण के समय पॉल्ट्री/लेयर फार्म के परिसर की साफ–सफाई सन्तोषजनक नही पायी गयी। पॉल्ट्री/लेयर फार्म के परिसर में मक्खियों की रोकथाम हेतु कीटनाशक का छिड़काव नहीं पाया गया। निरीक्षण के समय इकाई द्वारा पॉल्ट्री/लेयर फार्म संचालन के सम्बन्ध में कोई दस्तावेज प्रस्तुत नहीं किये गये। निरीक्षण के समय इकाई द्वारा पॉल्ट्री/लेयर फार्म केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के विपरीत स्थापित एवं संचालित पायी गयी। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 14.08.2024 द्वारा उद्योग के विरूद्व बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 12.12.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएवं जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के विरूद्व सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र संख्या एच 03893/सी–3/वायु–592/मु0नगर/2023 दिनांक 12.12.2023 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैः–

1. यह मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को निर्देशित किया जाता है कि इस बन्दी आदेश की प्राप्ति के 07 दिवस के अन्दर जीवित पक्षियो को निकालना सुनिश्चित करे।
2. यह कि मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के उत्पादन/संचालन कार्य 07 दिन उपरान्त बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को मिलने वाली विजली, पानी तथा अन्य सुविधाओ को 07 दिन उपरान्त बन्द कर दे।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav

मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, शामली को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

2 पुलिस अधीक्षक, शामली को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम--दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, शामली को इस निर्देश के साथ कि कृपया द्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की विद्युत आपूर्ति को विच्छेदित करना सुनिश्चित करे।

4 अधिशासी अभियन्ता, जल संस्थान, शामली को इस निर्देश के साथ कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की जल आपूर्ति को विच्छेदित करना सुनिश्चित करे।

5 मुख्य पशु चिकित्सा अधिकारी, शामली को इस निर्देश के साथ प्रेषित कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को बन्दी आदेश का अनुपालन कराया जाना सुनिश्चित करे।

6 मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

7 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 रॉयल लेयर पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को उक्त बन्दी आदेश की प्रति प्राप्त कराते हुए बन्दी आदेश सुनिश्चित कराये तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

Prop. Thakur Sombeer Singh

Mob. 9412841157

M/s ROYAL LAYER FARM

Village-Dukheri Jamalpur, Distt-Shamli, Uttar Pradesh, 247772

Ref. No.

Date. 18-10-2024

Annexure-4

सेवा में

श्रीमान क्षेत्रीय अधिकारी

प्रदूषण नियंत्रण बोर्ड मु०नगर उ०प्र०

विषय: उ०प्र० प्रदूषण नियंत्रण बोर्ड के पत्रांक संख्या H17055/सी-3/वायु592/मु०नगर दिनांक 11.09.2024 द्वारा मेरी इकाई मै० रॉयल लेयर फार्म ग्राम दखोडी जमालपुर जनपद शामली के जारी बंदी आदेश निरस्त किये जाने के सम्बन्ध में-

महोदय

निवेदन यह है कि मेरी इकाई मै० रॉयल लेयर फार्म ग्राम दखोडी जमालपुर जनपद शामली को उ०प्र० प्रदुषण नियंत्रण बोर्ड लखनऊ के पत्र दिनांक 11.09.2024 द्वारा बंदी आदेश जारी किया गया है | महोदय विभाग द्वारा जब मेरी पोल्ट्री फार्म का निरक्षण किया गया था मेरी इकाई में दो शेड डबल स्टोरी (लेयर फार्म) स्थापित /संचलित थे जिनकी प्रत्येक तल की क्षमताए दस दस हजार पक्षियों की थी तथा उस समय छब्बीस हजार मुर्गी व आठ हजार चूजे थे | महोदय मेरी फार्म में शेड की लम्बाई 180 फीट चौड़ाई 34 फीट के दो शेड डब्लल स्टोरी जिसमे प्रत्येक शेड में दस फीट का प्लेटफार्म एवं 170 फीट में केज(पिंजरे) है | जिसको भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969 दिनांक 27.09.2023 जो पशुओ के प्रति क्रूरता निवारण (अंडे देने वाली मुर्गियों से सम्बंधित है) उसमे स्थान प्रबंध हेतु पक्षी के लिए स्थान 550 वर्ग से० से कम नहीं होना चाहिए, जबकि पूर्व में 2023 से पहले पक्षी के लिए 422 वर्ग से० स्थान की उपलब्धता थी संदर्भित फार्म में निर्धारित नये मनको के अनुसार अधिक पिंजरे लगाये जाने की जगह नहीं होने के

.Prop. Thakur Sombeer Singh

Mob. 9412841157

M/s ROYAL LAYER FARM

Village-Dukheri Jamalpur, Distt-Shamli, Uttar Pradesh, 247772

Ref. No.   Date.....................

कारण उक्त आदेश के अनुपालन में शेडो में 550 वर्ग से० प्रति मुर्गी के अनुसार मेडीफिकेशन (लम्बाई 170 फिट एक शेड में स्थापित तीनो केज की चौड़ाई 17.7 फीट किया गया मेडीफिकेशन के उपरांत 550 वर्ग से० प्रति पक्षी को जगह उपलब्ध कराने में शेड के एक तल की क्षमता पांच हजार पक्षियों तथा दोनों तलो कि क्षमता दस हजार हो गई है इस प्रकार मेरे फार्म में स्थापित दोनों शेडो के सभी फ्लोरो की क्षमता बीस हजार पक्षियों की है तथा वर्तमान में मेरे फार्म के सभी फ्लोरो पर लगभग उन्नीस हजार मुर्गिया है तथा एक अतिरिक्त स्थापित शेड को प्रदुषण विभाग एवं जिला प्रशासन के साथ सील कर दिया गया था उसका संचालन मेरे द्वारा भविष्य में नहीं किया जायेगा |फार्म में मेरे द्वारा शेडो की क्षमता से अधिक मुर्गियों का पालन नहीं किया जायेगा तथा भविष्य में अगर फार्म में कोई विस्तारीकरण किया जाता है तो विस्तारीकरण किये जाने से पूर्व उ०प्र० प्रदुषण नियंत्रण बोर्ड मु०नगर से अनुमति प्राप्त कराने के उपरांत ही संचालन किया जायेगा

अतः श्रीमान जी से निवेदन है कि मेरे फार्म के बंदी आदेश दिनांक 11.09.2024 को निरस्त करने की कृपया करे|

प्रार्थी
सोमबीर सिंह

ग्राम-दखोडी जमालपुर
जनपद शामली

भारतीय गैर न्यायिक

भारत

पचास रुपये

NOTARIAL NOTARIAL

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

CM 752396

उत्तर प्रदेश UTTAR PRADESH

Annexure-5

समक्ष- श्रीमान क्षेत्रीय अधिकारी
प्रदूषण नियंत्रण बोर्ड मु०नगर उ०प्र०

- 9 SEP 2024 -

<u>मिनजनिब-सोमबीर पुत्र हरवंश सिंह ,निवासी ग्राम दखोडी जमालपुर, जिला-शामली</u>

1. यह कि मै शपथ पूर्वक बयान करता हूँ कि मेरा उपरोक्त नाम व पता सब सत्य है
2. यह कि मै शपथ पूर्वक बयान करता हूँ कि मेरा मै० रॉयल लेयर पोल्ट्री फार्म मेरे गाँव दखोडी जमालपुर, जिला-शामली में स्थापित है | जिसमे दो शेड डबल स्टोरी है |
3. यह कि मै शपथ पूर्वक बयान करता हूँ कि मै अपने फार्म में बीस हजार पक्षियों की क्षमता के अनुसार ही संचालन करुंगा |
4. यह कि मै शपथ पूर्वक बयान करता हूँ कि यदि भविष्य में अगर फार्म में कोई विस्तारीकरण किया जाता है तो विस्तारीकरण किये जाने से पूर्व उ०प्र० प्रदुषण नियंत्रण बोर्ड मु०नगर से अनुमति प्राप्त कराने के उपरांत ही संचालन किया जायेगा |
5. यह कि शपथ पत्र की धारा 1 ता 4सब सत्य है कुछ भी छिपाया नहीं गया है | ईश्वर मेरी मदद करे|

दिनांक -09.01.2025

शपथकर्ता

9-01-2025

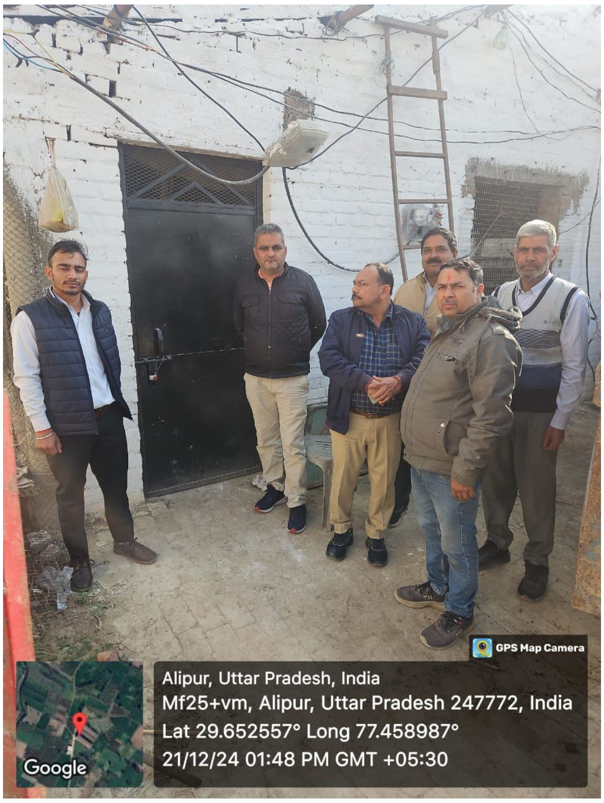
ARVIND KUMAR
NOTARY/ADVOCATE
TEHSIL,SHAMLI
Reg.No.-8(42) 2015

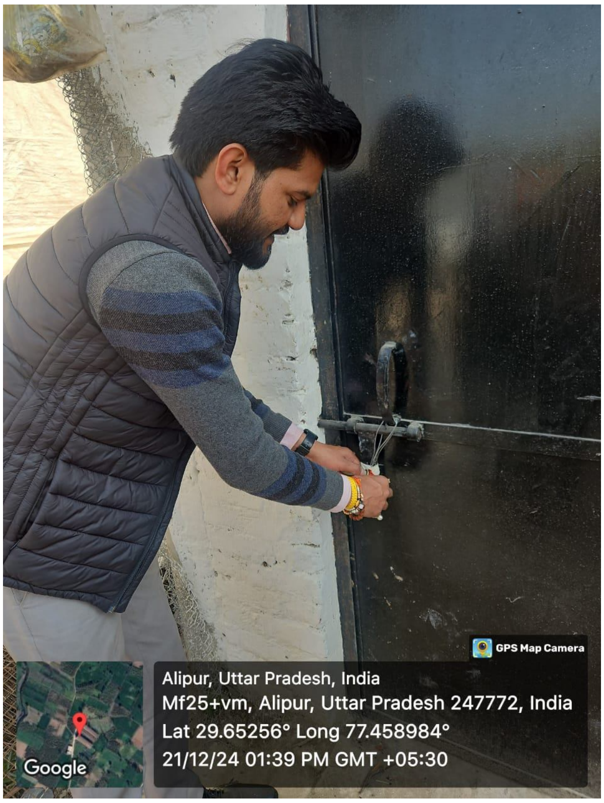
T.I./Signature of Deponent

मैं प्रमाणित करता हूँ कि मैं शपथकर्ता को भली प्रकार से जानता हूँ और शपथकर्ता ने मेरे समक्ष हस्ताक्षर व अंगूठा लगाया है।

Annexure - 6

Photographs of Sealing of M/s Royal Poultry Farm, Vill. Dakhodi Jamalpur, Distt. Shamli by Joint Committee





Annexure-7

प्रेषक

मुख्य पशु चिकासाधिकारी
शामली

सेवा में

क्षेत्रीय अधिकारी
प्रदूषण नियंत्रण बोर्ड,
मु0 नगर उ0 प्र0

पत्रांक 1513 / 2024–25 दिनांक 09-1-2025

विषयः मै0 रॉयल लेयर फार्म, दखोडी जमालपुर वि0ख0 थानाभवन शामली की निरीक्षण आख्या का प्रेषण विषयक।

महोदय,

उपरोक्त विषयक दिनांक 8.1.25 को मै0 रॉयल लेयर फार्म का निरक्षण पोल्टी प्रोग्राम ऑफिसर, शामली से कराया गया, पाल्टी प्रोग्राम आफीसर द्वारा उक्त लेयर फार्म का निरक्षण कर निम्मवत् आख्या उपलब्ध कराई गई है :–

निरीक्षण के समय रॉयल लेयर फार्म में दो शेड डब्ल स्टोरी है, जिसमें शेड न0 1 मे 5067 पक्षी है तथा उपरी फलोर में 5017 पक्षी तथा शेड न0 2 में प्रथम तल में 5006 पक्षी तथा इसके उपर फलोर पर 4210 पक्षी है कुल पक्षी की संख्या चारो शेडो में 19300 (उन्नीस हजार तीन सौ) है, जो भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969 दिनांक 27.09.2023 पक्षियो के प्रति कूरता निवारण (अंडे देने वाली मुर्गियों से सम्बंधित है) उसमे स्थान प्रबंध हेतु पक्षी के लिए स्थान 550 वर्ग से0 से कम नहीं होना चाहिए जबकि पूर्व में 2023 से पहले पक्षी के लिए 422 वर्ग से0 स्थान की उपलब्धता थी संदर्भित फार्म में निर्धारित नये मानको के अनुसार अधिक पिंजरे लगाये जाने की जगह नहीं होने के कारण पक्षी की संख्या घटाई गई है। सूचानार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

(डा0 चन्द्रभानु कश्यप)

मुख्य पशुचिकित्साधिकारी

शामली।